

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
07-05-2024 AT 10:30 AM**

**CP (IB) No. 311/95/HDB/2022  
AND  
IA (IBC) 738/2024 in CP (IB) No. 311/95/HDB/2022  
u/s. 95 of IBC, 2016**

**IN THE MATTER OF:**

Bank of Maharashtra

**...Petitioner**

**AND**

Shri. T Subbarami Reddy (Gayatri Projects Limited)

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP (IB) No. 311/95/HDB/2022**

Learned Counsel Mr Varun Ambati, for petitioner present physically.

Since admittedly, proceedings in another CP No 177/2023 against the guarantor herein and the Corporate Debtor, are under way before the Court-II of NCLT, Hyderabad Bench, wherein Bench II had appointed a Resolution Professional who had filed the report recommending for admission.

In this back drop we feel it appropriate that petitioner approach the Resolution Professional appointed under CP No 177/2023, upon CP No 177/2023 being admitted. However, in the event the Company Petition No 177/2023 is not admitted or settled then the petitioner herein is at liberty to approach this Tribunal in accordance with the provisions of law.

Accordingly, **this company petition and all pending IAs are disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**